

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE & INSURANCE)

New Delhi, the 19th July, 1974.

NOTIFICATION
(INCOME-TAX)

No.674 (F.NO.404/15/74-ITCC): In exercise of the powers conferred by sub-clause (ii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises S/Shri J.C. Manke and J.K. Goyal, who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointment of S/Shri S.J. Mal and S.K. Namdeo made under Notification No.91(F.No.404/85/71-ITCC) dated 24.3.71 is cancelled with effect from the date S/Shri J.C. Manke and J.K. Goyal take over.

3. This Notification shall come into force with effect from the date S/Shri J.C. Manke and J.K. Goyal take over.

T.R. Aggarwal

(T.R. AGGARWAL)

DEPUTY SECRETARY TO THE GOVT. OF INDIA.

The Manager,
Government of India Press,
New Delhi.

No.674 (F.NO.404/15/74-ITCC);

Copy forwarded to:

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of In-spection.
4. The Director, IRS (DT) Staff College, Nagpur.
5. The Comptroller and Auditor General of India, New Delhi (25 copies).
6. The Accountant General, Madhya Pradesh, Bhopal.
7. The Chief Secretary, Govt. of Madhya Pradesh, Bhopal.
8. Shri F.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
9. All Officers/Sections in Board's office.
10. Bulletins Section (3 copies).
11. Guard file.

T.R. Aggarwal

(T.R. AGGARWAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.